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PART III.

Regulations, Orders, Notifications, Rules, etc., issued by the Governor and by Heads of Departments.

COMMERCE AND LABOUR DEPARTMENT.

NOTIFICATION.

The 17th August 1942.

No. 7024-Com.(C).—In exercise of the powers conferred by sub-section (1) of section 92 of the Government of India Act, 1935, the Governor of Orissa is pleased to direct the War Risks (Goods) Insurance

(Amendment) Ordinance, 1942 (XIV of 1942) and the War Risks (Goods) Insurance (Second Amendment) Ordinance, 1942 (XIX of 1942), shall apply to all the partially excluded areas of the Province of Orissa, specified in Part II of the Schedule to the Government of India (Excluded and Partially Excluded Areas) Order, 1936.

By order of the Governor,
J. E. MAHER,
Secretary to Government.

HEALTH AND LOCAL SELF-GOVERNMENT DEPARTMENT.

NOTIFICATION.

The 31st July 1942.

No. 2269—IXR-4/42-L.S.-G.—The following draft of certain rules, which the Governor of Orissa, in exercise of the powers conferred by sub-sections (1) and (2) of section 17 of the Orissa Nurses and Midwives Registration Act, 1938 (Orissa Act VII of 1938), proposes to make, is hereby published as required by sub-section (1) of the said section, for the information of all persons likely to be affected thereby, and notice is hereby given that the draft will be taken into consideration on or after the 15th September 1942.

Any objection or suggestion from any person in respect of the said draft that may be received before the date specified above will be duly considered.

RULES FRAMED UNDER SECTION 17 OF THE ORISSA NURSES AND MIDWIVES REGISTRATION ACT, 1938 (ORISSA ACT VII OF 1938).

1. *Short title.*—These rules may be called the Orissa Nurses and Midwives Registration Rules, 1942.

2. *Definitions.*—In these rules, unless there is anything repugnant in the subject or context:—

- (1) "The Act" means the Orissa Nurses and Midwives Registration Act, 1938.
- (2) "Registrar" means the Registrar appointed by the Council under the provisions of clause (a) of sub-section (1) of section 7 of the Act.
- (3) "Schedule" means a schedule annexed to these rules.
- (4) "Section" means a section of the Act.

Rules under section 17(2) (a).

To prescribe form of registers to be maintained under section 11.

3. (1) The following registers shall be maintained in Form A in Schedule I:—

Register A:—Containing the names and addresses of all registered Nurses in Orissa.

Register B:—Containing the names and addresses of all registered Health Visitors in Orissa.

Register C:—Containing the names and addresses of all registered Midwives in Orissa.

Register D:—Containing the names and addresses of all registered trained dais in Orissa.

(2) Each person entered in a register shall be assigned a consecutive number in the register in which the name of such person is entered and cross reference to the number in other registers shall be made in each register against the name of a person entered in more than one register.

4. (1) *Change of address.*—Every registered person shall immediately give notice to the Registrar of any change of status in respect of matrimony or change of permanent address and the Registrar shall amend the entries in the register accordingly.

(2) All additions, alterations or erasures made on the register shall be attested and dated by the Registrar.

Rules under section 17(2) (b).

5. The Council may depute one or more of its members or other representatives

To regulate and control the practice of registered nurses, registered health visitors, registered midwives and registered trained dais.

to report on the work of the registered nurses, registered health visitors, registered midwives and registered trained dais.

and to check the register in Form B in Schedule I which every such registered nurse, health visitor, midwife and trained dai shall maintain. If any irregularity is found it shall be reported to the Council which shall take such action against the nurse, health visitor, midwife or trained dai as it thinks proper.

6. All nurses or midwives or trained dais engaged in the practice of midwifery shall be in possession of the equipment prescribed by the Council as mentioned in Schedule II.

Rules under section 17(2) (c) (1).

7. When an application for re-entry of the name of any registered

To regulate the procedure to be followed by the Council in making re-entry in any register of the name of any person removed from such register.

nurse, registered health visitor, registered midwife or registered dai, which has been removed from the register on account of some professional misconduct,

is made, the Council shall enquire into his present conduct. After a thorough enquiry, if it is found that he has improved to the satisfaction of the Council to such an extent that he is no longer unfit for duty his name may be re-entered in the register, on payment of the fee to be prescribed by the Council under section 15(b). Any person whose name has been removed from the register under section 11(3) shall be entitled to have his name re-entered in the register on proving to the satisfaction of the Council that the reasons for not sending replies to the notices were satisfactory and on payment of the fee to be prescribed under section 15(b).

Rules under section 17(2) (c) (ii).

8. (1) An appeal to the Council preferred under the proviso to

To regulate the procedure to be followed in the disposal of appeals against the decision of the Registrar preferred under the proviso to section 10(3).

sub-section (3) of section 10 against an order of the Registrar rejecting an application to enter the name of any person in the register of nurses, health visitors,

midwives and trained dais shall be in writing and shall state the grounds on which the registration is claimed, the qualifications and dates on which and the authorities from whom they were received.

(2) Such an appeal may be preferred to a Committee of the Council for consideration and report.

(3) The Council or the Committee as the case may be shall have power to call for original diplomas and certificates from the appellant for inspection and also for such other documents or oral evidence as may be considered necessary.

(4) At the conclusion of their enquiry, the Committee shall make a report to the Council stating their recommendations and the reasons therefor.

(5) The appeal, the report of the Committee on it and all other necessary documents in connection with the case, shall be laid before the Council at their next meeting.

(6) The date of hearing of the appeal shall be notified to the appellant. The appellant may represent his case before the Council either in person or through his legal representative. The decision of the Council shall be final.

Rules under section 17(2) (c) (iii).

9. All payments in shape of fees from the registered nurses, registered health visitors, registered midwives and registered trained dais and all other money received by the Council for the purposes of the Act shall be applied to the fulfilment of the liabilities of the Council and to the effectual carrying out of its objects.

Rules under section 17(2) (d).

10. (1) The Registrar shall be the Treasurer of the Council and the funds at the disposal of the Council shall be designated "The Orissa Nurses and Midwives Fund".

(2) All payments and contributions to the Council shall be made to the Treasurer and shall be utilised for the objects of the Council.

(3) All investments or deposits shall be made in the name of "The Orissa Nurses and Midwives Council."

(4) All cheques upon the Treasury shall be signed both by the President and the Treasurer. In the absence of the President cheques shall be signed by the Treasurer and a member of the Council, specially authorised by the President for the purpose.

(5) Every year in the month of January the Treasurer shall prepare a statement of income and expenditure of all funds of the Council received and expended in the preceding financial year, and shall draw the attention of the Council to such matters in connection therewith as are deserving of notice. An estimate of the income and expenditure for the next financial year shall be prepared by the Registrar and shall be placed before the Council in the month of January of each year. Such budget estimate shall make provision for the fulfilment of the liabilities of the Council and for effectually carrying out its objects. The Council shall consider the budget so submitted and shall sanction the same with or without any modification therein as it may deem proper.

(6) At any time during the year for which any estimate has been sanctioned, the Council may cause a supplementary estimate to be prepared and placed before it. Every such supplementary estimate shall be considered and sanctioned by the Council in the same manner as if it were an original estimate. No expenditure which is not duly provided for in the budget or in a supplementary budget estimate shall be incurred by the Council. Provided that in a case of emergency the President may incur expenditure in excess of the budget provision sanctioned for any one head, subject to such expenditure being reported to the Council at its next session, and further subject to equivalent savings being anticipated under other heads of the budget.

(7) The Council shall have a cash book maintained by the Treasurer in such form as may be approved by the Examiner of Local Accounts in which all receipts and payments with necessary details shall be entered, as soon as the transactions occur. The cash book shall be closed every month and a memorandum reconciling the balance with that shown in the pass book mentioned in sub-rule (12) shall be recorded and signed by the President. The vouchers and sub-vouchers of the payments, paid out of the imprest shall be preserved to be produced at the time of audit.

(8) The word "Paid" or "Cancelled" shall be stamped over every voucher and sub-voucher after payment.

(9) The annual account shall be prepared under the direction of the President from the details of the cash book.

(10) The Treasurer shall maintain a printed Receipt Form Book with counterfoil for the purpose of receipt of fees for registration.

(11) The amounts realised from registration fees and other sources shall be remitted to the Treasury by duplicate chalangans, the duplicate copy of each chalan being filed in the office of the Council.

(12) Every transaction of the Council with the Treasury shall be shown in a pass book which will be supplied free of charge by the Treasury. The pass book shall be closed and balanced at the end of each month. The Treasurer shall examine the pass book every time it is received back from the Treasury to ascertain if all the transactions have been duly entered therein or not.

(13) A permanent advance of Rs. 25 (twenty-five rupees) shall be allowed to the Registrar which shall be recouped every month, or oftener if necessary.

(14) No expenditure exceeding Rs. 15 (fifteen rupees) shall be incurred by the Registrar and no articles the value of which exceeds Rs. 15 (fifteen rupees) shall be purchased without the previous sanction of the President. The Registrar shall be authorized to purchase articles up to the value not exceeding Rs. 15 (fifteen rupees) in any one month.

(15) A register of contingent expenditure shall be kept in the form prescribed for the purpose in the Civil Account Code. The

headings of the form shall be according to the needs of the Council. The rules of the Bihar and Orissa Account Code shall *mutatis mutandis* be observed in the maintenance of the contingent register.

(16) All claims shall be discharged either by payments from the imprest at the disposal of the Registrar or by cheques drawn upon the Treasury in favour of the actual payees.

(17) The accounts of the Council shall be audited once a year by the Examiner of Local Accounts, Orissa.

(18) A stock register of all articles and properties of the Council shall be maintained and shall be checked by the Registrar once a year.

(19) The cost of audit and other expenditure involved in carrying out the rules shall be a charge on the funds of the Council.

Rules made under sub-section (1) of section 17 of the Act.

11. Whenever information is received that a nurse, midwife, health visitor or trained *dai* who is an applicant for registration, or whose name has already been registered, has been guilty of conduct which *prima facie* constitutes professional misconduct or any defect of character or conduct as would render him unfit for professional duty, the Registrar shall make an abstract of such information.

12. Where the information in question is in the nature of a complaint by a person or body charging the nurse, midwife, health visitor, or registered *dai* with infamous conduct such complaint shall be made in writing addressed to the Registrar, and shall state the grounds of complaint and shall be accompanied by one or more declarations as to the facts of the case.

13. Every declaration must state the description and the true place of abode of the declarant and where the fact stated in the declaration is not within the personal knowledge of the declarant the source of the information and the grounds for the belief of the declarant in its truth must be accurately and fully stated.

14. (i) The abstract, and where a complaint has been lodged, the complaint and all other documents bearing on the case, shall be submitted by the Registrar to the President who shall, if he thinks fit, instruct the Registrar to ask the person charged by means of a registered letter for any explanation he may have to offer. The documents including any explanation forwarded by the person charged to the Registrar, shall then be referred to a sub-committee appointed by the Council who shall consider the same and shall have power to cause further investigation to be made and further evidence to be taken and to refer, if necessary, to a legal practitioner for his advice and assistance and otherwise to obtain such advice and assistance as they think fit.

(ii) The sub-committee shall report to the Council and if the Council consider that the case is one in which an enquiry ought to be held, the President shall direct the Registrar to take steps for the institution of an enquiry and for having the case heard and determined by the Council.

15. The enquiry shall be instituted by the issue of a notice in writing on behalf of the Council by the Registrar addressed to the person charged. Such notice shall specify the nature and particulars of the charge and shall inform the person charged of the day on which the Council intend to deal with the case, and shall call upon him to answer the charge in writing and to attend in person or be legally represented before the Council on that day.

16. The notice referred to in rule 15 shall be in the form prescribed in the Appendix appended to these Rules with such variations as circumstances may require. It shall be sent thirty days before the date of the enquiry and shall be accompanied by copies of the proviso (ii) of clause (b) of sub-section (2) of section 10 and section 12 of the Act as the case may be, and of the rules to regulate the procedure for conducting any enquiry referred to in those sections.

17. In every case in which the Council resolves that an enquiry shall be instituted, and a notice for an enquiry is issued accordingly, the complainant (if any) and the person charged shall, upon request in writing for that purpose signed by him or his legal representative, be entitled to be supplied by the Registrar with a copy of any declaration, explanation, answer or other documents given or sent to the Council by, or on behalf of, the other party, which such other party will be entitled on proper proof to use at the hearing as evidence in support of, or in answer to the charge specified in the notice of enquiry.

18. Any answer, evidence or statement forwarded or application made by the person charged between the date of the issue of the notice and the day named for the hearing of the charge shall be dealt with by the President in such manner as he shall think fit.

19. All material documents which are to be laid before the Council as evidence in regard to the case shall be printed or typed and a copy be furnished to each member of the Council before the hearing of the case.

20. At the hearing of the case by the Council, the complainant and also the person charged may be represented or assisted by a legal practitioner.

21. Where a complainant appears personally or through a legal practitioner the order of procedure shall be as follows:—

(i) The Registrar shall read to the Council the notice of the enquiry addressed to the person charged.

(ii) The complainant shall then be invited to state his case in person or through his legal representative and to produce his evidence in support of it. At the conclusion of the evidence adduced on behalf of the complainant his case shall be closed.

(iii) The person charged shall then be invited to state his case in person or through his legal representative and to produce his evidence in support of it. He may address the Council either before or at the conclusion of his evidence but only once.

(iv) At the conclusion of the case of the person charged the Council shall, if the person charged has produced evidence, hear the complainant in reply on the case generally, but shall take no further evidence except in any special case in which the Council may think it right to receive such further evidence. If the person charged produces no evidence, the complainant shall not be heard in reply except by special leave of the Council.

(v) Where a witness is produced by any party before the Council, he shall first be examined by the party producing him and then cross-examined by the adverse party and then re-examined by the party producing him. The Council may decline to admit in evidence any declaration where the declarant is not present or declines to submit to cross examination.

(vi) The President may put questions to any witness and members of the Council, through the President, may also put question to any witness.

22. Where there is no complaint or no complainant appears the order of procedure shall be as follows:—

(i) The Registrar of the Council shall read to the Council the notice of enquiry addressed to the person charged and shall state the facts of the case and produce before the Council the evidence by which it is supported.

(ii) The person charged shall then be invited to state his case in person or through his legal representative and to produce his evidence in support of it. He may address the Council either before or at the conclusion of his evidence, but only once.

23. (i) Upon the conclusion of the case, the Council shall deliberate thereon in private, and at the conclusion of the deliberations the President shall call upon the Council the vote on the question whether the person charged is guilty of misconduct in a professional respect or any defect on character or conduct such as would render him unfit for professional duty.

(ii) If the Council, by the majority of two-thirds of the members present and voting at the meeting, find the person charged guilty, the President shall direct the Registrar, if he is an applicant for registration not to register his name, or if he is already registered, to remove his name from the register.

24. When the registration of the name of any person is refused or when the name of any registered person is removed from the register in accordance with the provisions of the preceding rules the Registrar shall forthwith send notice of such refusal or removal to the person charged by registered letter addressed to him at his last-known address. The Registrar also shall send forthwith intimation of any such refusal or removal to the body or bodies from whom he has obtained his qualifications, and shall request them not to admit him to any examination for any new qualification which is registrable in the registers maintained under section 11(1) of the Act without previous reference to the Council.

SCHEDULE I.

FORM A.

FORM OF REGISTER.

Rule 3.

(ORISSA NURSES AND MIDWIVES REGISTRATION ACT, 1938.)

- (1) Serial register number.
 - (2) Full name.
 - (3) Age.
 - (4) Married, single or widow.
 - (5) Permanent address.
 - (6) Nationality, religion, and caste/denomination.
 - (7) Where trained.
 - (8) When trained.
 - (9) Qualifications. (a)
 - (10) Date of application for registration.
 - (11) Date of Registration.
 - (12) Remarks. (b).
-
- (a) Mention the nature and designation of qualification and the place and dates of certificates.
- (b) The same person may be registered as a nurse, health visitor or midwife in which case a reference to any other register in which the person may be registered, should be entered in the column.

SCHEDULE II.

Equipments to be in possession of registered trained nurses, midwives or *dais* engaged with the practice of midwifery.

1. Hand or nail brushes	..	..	..	..	2.
2. Rubber gloves	..	..	..	..	1 pair
3. Lysol	..	..	..	..	4 ounces.
4. Absorb nt cotton wool	..	..	..	..	2 pounds.
5. Absolute alcohol	..	..	..	..	2 ounces.
6. Castor oil	..	..	..	..	1 ounce.
7. Sun Light soap	..	..	..	..	1 cake.
8. Liquid extract of ergot	..	..	..	..	1 ounce.
9. Tincture iodine	..	..	..	..	1 ounce.
10. Silver nitrate solution	..	..	..	..	1 p. c. one ounce (in a drop bottle):
11. Twisted linen thread	..	..	..	..	6" length—6.
12. Medicine glass	..	..	..	..	1 ounce—1.
13. Safety razor	..	..	..	..	1.
14. Straight scissors	..	..	..	..	1.
15. Clamp artery forceps	..	..	..	..	2.
16. Jacques rubber catheter—adult size	..	..	..	..	2.
17. Clinical thermometer	..	..	..	..	1.
18. Glycerin enema syringe	..	..	..	..	2 ozs.—1.
19. Safety pins	..	..	..	..	Medium size—5.
20. Douche can with tube	..	..	..	..	1.
21. Vaginal nozzle	..	..	..	..	1.
22. Enema nozzle	..	..	..	..	1.
23. Tape gauge	..	..	..	..	12 yards.

APPENDIX (PRESCRIBED UNDER RULE 16).

(Notice to the nurse, midwife, health visitor or *dai* as the case may be, to attend proceedings in connection with the enquiry under proviso 2 (b) (ii) of section 10 and section 12 of the Act.)

On behalf of the Orissa Nurses and Midwives Council, I give you notice that information and evidence have been laid before the Council by which the complainant or complainants make the following charge against you, namely (here set out the circumstances briefly), and in relation thereto you have been guilty of misconduct in a professional respect or of defect of character or conduct such as renders you unfit for professional duty.

And I am directed further to give you notice that on the..... day of.....19..... a meeting of the Council will be held at.....O'clock on the.....to consider the abovementioned charges against you and decide whether or not they should direct that your name shall not be your name be removed registered in.....

from..... the Register maintained under section 11(1) of the Act pursuant to section 10/12. proviso 2(b) (ii) of the Orissa Nurses and Midwives Registration Act, 1938. You are invited and required to answer in writing the above charges and to attend in person or by a legal representative before the Council at the abovementioned place and time to establish any denial or defence that you may have to make to the abovementioned charges, and you are hereby informed that if you do not attend either in person or by a legal representative as required the Council may proceed to hear and decide upon the said charges in your absence.

Any answer or other communication or application which you may desire to make respecting the said charges or your defence thereto, must be addressed to the Registrar of the Orissa Nurses and Midwives Council and transmitted so as to reach him not less than.....days before the day appointed for the hearing of the case.

A copy of proviso (ii) of clause (b) of sub-section (2) of section 10 of the Orissa Nurses and Midwives Registration Act, 1938, and of the Rules to regulate the procedure for conducting any enquiry referred to in that section to which your particular attention is invited, is enclosed herewith for your information.

By order of the Governor,
S. DAS,
Secretary to Government.

REVENUE DEPARTMENT.

NOTIFICATION.

The 15th August 1942.

No. 1695—La-75/42-R.—DECLARATION.—Under section 6 of the Land Acquisition Act the Governor of Orissa hereby declares that the land specified below and measuring acres 0.28 cents, be the same a little more or less, is needed for a public purpose, to wit, for extending the Bell's hostel compound attached to the B. H. School, Gunupur, and under sections 3 and 7 of the same Act, the Special Assistant Agent, Rayaghada, is appointed to perform the functions of a Collector under the Act and directed to take order for the acquisition of the said land. A plan of the land is kept in the office of the Special Assistant Agent, Rayaghada, and may be inspected at any time during office hours.

SCHEDULE.

District.	Taluk.	Village.	Description of land, wet or dry, inam or poramboke, with survey or palinash number.	Name of owner or occupier.	Boundaries of the land required to be taken up.				Extent to be taken up.
					North.	East.	South.	West.	
1	2	3	4	5	6	7	8	9	10
Koraput.	Gunupur.	Gunupur.	Unsurveyed Jeroyeti dry land	<i>Owner.</i> The Maharajah of Jeypore. <i>Occupiers.</i> 1. Ramakrishna Das 2. Behera Padma nabha Patrudu.	Fruit garden of Behara Padma nabha Patrudu.	Railway feeder road.	Vacant site of Ramakrishna Das.	Hostel Compound.	A. C. 0.28

By order of the Governor,
F. E. A. TAYLOR,
Secretary to Government.

FINANCE DEPARTMENT.

NOTIFICATION.

The 19th August 1942.

No. 7847-F.(C).—In pursuance of sub-section (1) of section 92 of the Government of India Act, 1935, the Governor of Orissa is pleased to direct that the following amendment shall be made and shall always be deemed to have been made in the notification of the Government of Orissa in the Finance Department No. 2151-F., dated the 7th May 1941, namely:—

For the words, "specified in Part II of the Schedule to the Government of India (Excluded and Partially Excluded Areas) Order, 1936", the following shall be substituted, namely:—

"except the district of Khondmals".

By order of the Governor,

C. S. JHA,

Deputy Secretary to Government.

HOME DEPARTMENT.

NOTIFICATIONS.

The 12th August 1942.

No. 6793-Poll.(C).—In exercise of the powers conferred by sub-section (1) of section

92 of the Government of India Act, 1935, the Governor of Orissa is pleased to direct that the Motor Vehicles (Amendment) Act, 1942 (Act XX of 1942), shall apply to all the partially-excluded areas of the Province of Orissa specified in Part II of the Schedule to the Government of India (Excluded and Partially Excluded Areas) Order, 1936.

The 12th August 1942.

No. 6807-P.(C).—In exercise of the powers conferred by clause (x) of sub-rule (2) of rule 68 of the Motor Vehicles Act, 1939 (IV of 1939), the Governor of Orissa is pleased to make the following amendment to the Motor Vehicles Rules issued with notification No. 731-P. of the Government of Orissa in the Home Department, dated the 27th March 1940:—

AMENDMENT.

In sub-rule (a) of rule 102 of the said Rules, before the words "Any police officer in uniform" the words "Any Magistrate or" shall be inserted.

The 12th August 1942.

No. 6808-P.(C).—In exercise of the powers conferred by sub-rule (1) and clause 2(a) of sub-rule (2) of section 68 and by sub-section (1) of section 70 of the Motor Vehicles Act, 1939 (Act IV of 1939), the Governor of Orissa is pleased to make the

following Rules to regulate the use of producer gas plants in motor vehicles in the Province of Orissa:—

RULES.

1. *Short title and application.*—(a) These Rules may be called the Orissa (Motor Vehicles) Producer Gas Rules, 1942.

(b) They shall apply to all transport vehicles in the Province of Orissa and shall come into force at once.

2. *Definition.*—In these Rules, unless there is anything repugnant in the subject or context—

‘Plant’ means a producer gas plant, that is to say, the generator, pipes, coolers, fitters and accessories necessary for the generation of gas and its supply to the engine of a motor vehicle.

Words and expressions used in these Rules have the same meaning as in the Motor Vehicles Act, 1939.

3. No transport vehicle shall, after the date on which these Rules come into force, be fitted with a plant without the previous sanction of the Regional Transport Authority from which there is a valid permit in respect of the vehicle. The owner of a transport vehicle fitted with a plant before such date shall give notice of the fact to the Regional Transport Authority with detailed specifications of the plant.

4. The Regional Transport Authority shall not accord sanction under rule (3) unless the plant has been made by a manufacturer approved in this behalf by the Government of Orissa and is of a type or model and in accordance with the specifications approved by the Regional Transport Authority for use on the type of the vehicle concerned:

Provided that a plant approved by any other Provincial Governments or their Provincial Transport Authorities or by the Government of India shall be deemed to be approved by the Government of Orissa.

NOTE.—A list of plants approved by the Government of Orissa is given in the Schedule annexed to these Rules.

5. The plant itself shall have affixed to it, in such a manner as to be clearly visible, a brass plate showing the name and address of the manufacturer, serial number of the manufacturer and the description, name, mark or number assigned to the model by the Provincial Transport Authority.

6. A transport vehicle fitted with a plant shall be inspected by the Inspector of Motor Vehicles on every occasion on which a certificate of fitness is granted or renewed. If the Inspector of Motor Vehicles reports that any unauthorised alteration has been made in the plant or that the plant is in such a condition that its continued use would cause serious damage to the engine, the Regional Transport Authority may, after such enquiry as it considers necessary and after giving the owner of the vehicle an opportunity to make representations, withdraw the sanction previously accorded to the vehicle under rules 3 to 5.

By order of the Governor,
J. BOWSTEAD,

Chief Secretary to Government.

SCHEDULE.

APPROVED BY THE PROVINCIAL TRANSPORT AUTHORITY, MADRAS.

1. Messrs. Simpson and Co. Madras, M.P. 1.
2. T. V. Sundaram Iyenger & Sons, Ltd. Madras, M.P. 2.
3. Kannabiran Motor Works, Madras, M.P. 3.
4. V. M. S. Karur, M.P. 4.
5. P. S. S. Motor Service Ltd., Madura, M.P. 5.
6. Ar A. Sheubaga Nadar and P. V. P. Velasurbramaniya Nadar, Madura, M.P. 6.
7. Chaurapany Chetty and Sons, Madura, M.P. 7.
8. Mecnambigai Motor Service, Virudhanagar, M.P. 8.
9. ‘‘Ibex’’ gas plant, Travancore State, Transport Deptt., M.P. 9.
10. U. M. S. (Coimbatore) Ltd., Coimbatore, M.P. 10.
11. Pioneer Gas Producer Works, Madras, M.P. 11.
12. Andhra Engineering Co., Bezwada, M.P. 12.
13. P. Govindaraj and Sons., Guntur, M.P. 13.
14. Rajgopal Motor Works, Madras, M.P. 14.
15. G. Rajgopal Mudaliar and Bros., Madura, M.P. 15.
16. National Motor Works, Coimbatore, M.P. 16.
17. Ford Motor Co. of India Ltd., Madras, M.P. 17.
18. Rajan Motor Works, Tellur, Tellakalum P.O., Madura, M.P. 18.
19. Kirloskar Brothers Ltd., Kirloskaravadi, Dist. Satara (Madras Agents—Messrs. Parry & Co. Ltd., Madras, Post Box No. 12—Madras, M.P. 19).
20. Sundararaja Pillai and Sons, Madura, M.P. 20.
21. B. K. A. and Co., Engineering Works, Kadpadi, M.P. 21.
22. Sri Grandhy Venkata Chellapathi Rao, Anakapalli, Vizag. Dt., M.P. 22.
23. The Universal Engineering Works, Bezwada, M.P. 23.
24. The Aunamalaio Ropeway Co. Ltd. Attakatti P.O., Via Pallachi, South India, M.P. 24.
25. Swamy Foundry 6, Town Hall Road, Madura, M.P. 25.
26. The Federal Gas Producer Co., i. General Palltos Road, Mount Road, Madras, M.P. 26.
27. The Victory Engineering Works, No. 15, Peddu Naicken Street, G. T. Madras, M.P. 27.
28. Overseas Traving Co., Madras.

APPROVED BY THE PROVINCIAL TRANSPORT
AUTHORITY, C.P. AND BERAR.

29. Amroati Gas Producer Plant, Amroati,
C.P.

30. Mr. V. K. Iyer, the "India" Gas
Plant Works, Mount Road, Nagpur.

APPROVED BY THE GOVERNMENT OF THE
U.P.

1. Powell Gas Producer Model F.O.,
Messrs. Ford Motor Co. of India, Ltd.,
U.P. 1.

2. Kailash Gas Plant Messrs. The J. K. Gas
Plant Manufacturing Co. Rampur Ltd.,
Rampur State.

3. Riordan Gas Producer Messrs. A.
Walford Transport Ltd., 71-73 Park Street,
Calcutta.

4. Champion Auto Gas Producer Messrs.
The Alice Engineering and Mercantile Co.,
Naini, Allahabad.

APPROVED BY THE GOVERNMENT OF THE
BOMBAY.

1. Simpson Producer Gas Plants, The
Bombay Garage, Santa Cruz, Bombay.

2. Powell Producer Gas Plants The Ford
Motor Co. of India Ltd., Bombay.

3. Kirloskar Producer Gas Plants Model 2
(Kirloskar Brothers, Kirloskaravadi, Dt.
Satara).

The Dadajee Dhoojee and Co., Shree
Pant Bhuvan, Sandherst Bridge, Bombay.

4. Pioneer Producer Gas Plant Model 1942
(Pioneer Gas Producer Works, Madras) South

India Corporation, Madras (Madras) Ltd.,
49-51, Lohar Chawl, Bombay.

5. Tembe's Producer Gas Plants, G. V.
Tembe & Sons, Hubli, The Universal Auto
Service Hubli.

The 18th August 1942.

No. 2605-C.—In exercise of the powers
conferred by sub-section (5) of section 2 of
the Defence of India Act, 1939 (XXXV of
1939), the Governor of Orissa is pleased to
direct that the following amendment shall be
made in the Schedule annexed to the notifica-
tion of the Government of Orissa, Home
Department (Special Section), No. 1401-C.,
dated the 6th May 1942, namely :—

For the entry in the second column against
item No. 3 of the said Schedule the following
entry shall be substituted, namely :—

"All materials required for the con-
struction, maintenance and repair
of buildings and means of com-
munication required for the efficient
prosecution of the war and for
securing the defence of British India,
the public safety, maintenance of
public order and maintaining of
supplies and services essential for
the life of the community."

By order of the Governor,

J. BOWSTEAD,

Chief Secretary to Government.

Finance Statement of Central Co-operative Banks
LIABILITIES AND QUASI-LIABILITIES.
PART

Name of Bank.	Outside the movement.				Within the movement.				
	Deposits—Fixed, Current, Recurring, Provident Fund or Savings Bank, by non-members or by members in an individual capacity.	Debentures.	Drawn portion of cash credit from outside banks, e.g., Imperial Bank of India.	Other items, e.g., loans from Government and outside persons.	Fixed deposits or loans received from Societies or Central Banks or Provincial Bank.	Drawn portion of cash credit with the Provincial Bank.	Savings Bank or current accounts held in favour of Societies or Central Banks.	Reserve Fund of the Bank itself.	Paid-up share capital.
	1	2	3	4	5	6	7	8	9
	Rs.	Rs.	Rs.	Rs.	Rs.	Rs.	Rs.	Rs.	Rs.
1. Orissa Provincial Co-operative Land Mortgage Bank, Ltd.	..	..	..	75,000	..	..	..	2,307	60,347
2. Cuttack Central Co-operative Bank, Ltd.	3,62,735	..	..	40,016	4,147	..	3,849	21,301	67,314
3. Banki-Dompara Central Co-operative Union, Ltd.	1,12,523	..	..	50,697	38,444	..	7,907	41,449	55,010
4. Kujang Central Co-operative Union, Ltd.	1,15,012	..	..	43,602	10,329	..	2,354	3,225	32,110
5. Kendrapara Central Co-operative Bank, Ltd.	1,49,484	..	..	42,711	2,597	..	262	8,538	26,668
6. Jajpur Central Co-operative Bank, Ltd.	1,69,937	..	..	25,970	12,275	..	2,987	9,035	42,141
7. Angul Central Co-operative Banking Union, Ltd.	1,19,747	..	..	26,834	4,436	..	12,287	34,100	34,148
8. Puri Central Co-operative Bank, Ltd.	1,19,334	..	..	19,864	759	..	269	12,070	31,950
9. Khurda Central Co-operative Bank, Ltd.	1,47,492	..	..	..	8,682	..	9,763	34,812	60,812
10. Nimapara Central Co-operative Union, Ltd.	14,647	..	..	63,733	1,445	..	197	3,757	19,390
11. Balasore Central Co-operative Bank, Ltd.	6,11,216	..	..	564	15,929	..	502	50,149	66,516
12. Bhadrak Central Co-operative Bank, Ltd.	1,33,844	..	..	91,342	2,789	..	1,328	24,266	46,340
13. Sambalpur Central Co-operative Bank, Ltd.	57,263	..	..	10,862	..	..	1,789	13,310	16,042
14. Bargarh Central Co-operative Bank, Ltd.	33,339	..	..	11,566	9,456	..	..	23,478	24,390
15. Berhampur Co-operative Central Bank, Ltd.	8,79,910	..	29,633	..	1,65,501	..	..	26,953	88,967
16. Aska Co-operative Central Bank, Ltd.	4,01,708	..	26,451	..	1,22,842	..	3,695	57,831	1,18,950
Total	34,51,819	..	68,035	5,03,218	3,99,622	..	47,268	3,49,191	7,89,005

and Unions of Orissa for the quarter ending the 31st March 1942.

I.

ASSETS AND QUASI-ASSETS.

Name of Bank.	Within the movement—concl.			Total liabilities (total of columns 1 to 10).	Outside the movement.						
	Other items (e.g., outstanding charges, interest, Building Fund, Sinking Fund, Bad Debt Fund, etc.).	Undrawn liabilities, e.g., cash credit accounts, guaranteed by the Provincial Bank to Central Banks and by Central Bank to other Central Banks or to Societies.			Cash in hand and in outside banks.	Government paper (market value).			Post Office Savings Bank deposits.	Post Office Cash Certificates.	Other investments of a liquid nature in outside concerns.
		To cover deposits.	For loan transactions.			Purchased out of General Funds (unencumbered portion).	Pledged as cover for cash credits (encumbered portion).	Purchased Reserve out of Fund.			
	10	11	12	13	14	15(a)	15(b)	15(c)	16(a)	16(b)	17
	Rs.	Rs.	Rs.	Rs.	Rs.	Rs.	Rs.	Rs.	Rs.	Rs.	Rs.
1. Orissa Provincial Co-operative Land Mortgage Bank, Ltd.	3,931	..	..	1,40,985	27,137	..	..	2,224	..	..	..
2. Cuttack Central Co-operative Bank, Ltd.	64,798	..	6,879	5,64,162	11,399	..	..	..	10,042	5,000	4,500
3. Banki-Dompara Central Co-operative Union, Ltd.	19,753	..	10	3,25,848	9,554	235	6,565	4,100	81	..	9,530
4. Kujang Central Co-operative Union, Ltd.	20,353	..	..	2,37,585	14,169	..	..	..	12,307	..	7,289
5. Kendrapara Central Co-operative Bank, Ltd.	14,606	..	..	2,44,586	4,396	..	..	..	9,980	619	500
6. Jajpur Central Co-operative Bank, Ltd.	26,487	..	..	2,89,493	8,174	..	..	..	3,430	2,470	..
7. Angul Central Co-operative Banking Union, Ltd.	44,445	..	..	2,75,047	31,121	..	..	..	7,541	10,747	7,890
8. Puri Central Co-operative Bank, Ltd.	16,957	..	..	2,01,273	1,125	..	..	..	7,546	1,323	4,648
9. Khurda Central Co-operative Bank, Ltd.	12,454	..	..	2,76,014	825	..	..	..	2,210	6,429	6,302
10. Nimapara Central Co-operative Union, Ltd.	9,365	..	..	1,12,634	827	..	..	..	2,037	5,271	4,953
11. Balasore Central Co-operative Bank, Ltd.	91,419	..	..	8,33,694	42,544	..	..	..	10,147	..	19,901
12. Bhadrak Central Co-operative Bank, Ltd.	66,357	..	..	3,72,164	4,417	..	..	..	10,001	..	500
13. Sambalpur Central Co-operative Bank, Ltd.	18,842	..	..	1,18,114	1,150	..	..	..	6,631	1,200	..
14. Bargarh Central Co-operative Bank, Ltd.	21,837	..	..	1,24,066	7,980	..	..	6,000	6,413	1,150	..
15. Berhampur Co-operative Central Bank, Ltd.	44,057	20,190	..	12,51,321	8,135	1,95,000	1,61,500	..	131	5,000	5,366
16. Aska Co-operative Central Bank, Ltd.	1,14,939	25,000	..	8,38,375	47,983	..	58,975	..	2,510	..	17,093
Total	5,89,909	45,190	6,889	61,98,195	2,20,386	1,95,235	2,20,475	12,324	92,236	39,199	88,385

Finance Statement of Central Co-operative Bank^s
ASSETS AND QUASI-ASSETS.

PART

Name of Bank.	Outside the movement— concl'd.	Within the movement.							
	Undrawn balances of cash credits with Presidency or Joint Stock Banks.	Undrawn balance of cash credits with Provincial Bank.	Loans to Agricultural Societies.	Loans to non-Agricultural Societies.	Loans or deposits due to the Central Banks by the Provincial Bank or other Central Banks.	Loans and deposits due to the Provincial Bank by Central Banks.	Uncalled share capital.	Unpaid share capital.	Guaranteed share capital.
	18	19	20	21	23	23	24	25	26
	Rs.	Rs.	Rs.	Rs.	Rs.	Rs.	Rs.	Rs.	Rs.
1. Orissa Provincial Co-operative Land Mortgage Bank, Ltd.	..	..	1,19,394	..	..	..	59,090	..	..
2. Cuttack Central Co-operative Bank, Ltd.	..	..	4,27,013	5,782	..	..	27,784	22	..
3. Banki-Dompura Central Co-operative Union, Ltd.	..	..	2,42,812	3,123	10,000	..	..	..	..
4. Kujang Central Co-operative Union, Ltd.	..	..	1,60,391	655	..	..	..	..	..
5. Kendrapara Central Co-operative Bank, Ltd.	..	..	1,84,797	..	..	..	6,672	..	..
6. Jajpur Central Co-operative Bank, Ltd.	..	..	2,04,074	6,800	200	..	4,064	4,450	..
7. Angul Central Co-operative Banking Union, Ltd.	..	..	2,06,943	2,491	..	..	..	7,962	..
8. Puri Central Co-operative Bank, Ltd.	..	..	1,10,867	17,926	..	..	4,856	2,839	..
9. Khurda Central Co-operative Bank, Ltd.	..	..	1,56,519	35,569	..	..	..	4,178	..
10. Nimapara Central Co-operative Union, Ltd.	..	..	81,719	2,610	..	..	..	..	..
11. Balasore Central Co-operative Bank, Ltd.	..	..	5,41,113	..	9,818	..	40,144	..	..
12. Bhadrak Central Co-operative Bank, Ltd.	..	..	2,68,685	167	..	..	1,280	..	..
13. Sambalpur Central Co-operative Bank, Ltd.	..	..	68,602	7,900	..	..	22,983	11,788	..
14. Bargarh Central Co-operative Bank, Ltd.	..	..	53,064	4,979	..	..	7,380	6,050	..
15. Berhampur Co-operative Central Bank, Ltd.	75,287	70,000	5,65,004	7,009	2,08,728	40,000	15,883	..	..
16. Asha Co-operative Central Bank, Ltd.	6,050	25,000	5,66,710	12,275	37,831	..	58,950	22,140	..
Total	81,337	95,000	37,48,712	1,07,280	2,61,575	40,000	2,50,916	59,429	..

and Unions of Orissa for the quarter ending the 31st March 1942.
I—concl'd.

Name of Bank.	Within the movement—concl'd.						Remarks.
	Other investments inside the movement.	Total assets.	Net profit of last year.	Rates of interest on which money is usually—		Last dividend declared.	
				Borrowed.	Lent.		
	27	28	29	30	31	32	33
	Rs.	Rs.	Rs.				
1. Orissa Provincial Co-operative Land Mortgage Bank, Ltd.	...	1,48,755	4,037	3½%	7%	1%	
2. Cuttack Central Co-operative Bank, Ltd.	1,21,105	5,84,906	28,577	2% and 5%	6½%	...	
3. Banki-Dompara Central Co-operative Union, Ltd.	57,614	3,44,343	...	3½%	6½%	8½%	
4. Kujang Central Co-operative Union, Ltd.	38,235	2,33,540	16,083	2%	6½%	9½%	
5. Kendrapara Central Co-operative Bank, Ltd.	59,850	2,60,193	9,539	2%	6½%	...	
6. Jajpur Central Co-operative Bank, Ltd.	50,179	2,75,327	6,855	3 to 6%	6½% and 7½%	...	
7. Angul Central Co-operative Banking Union, Ltd.	47,557	3,14,200	1,460	3½%	6½%	...	
8. Puri Central Co-operative Bank, Ltd.	28,495	1,69,929	...	...	6½% and 7½%	...	
9. Khurda Central Co-operative Bank, Ltd.	55,767	2,73,021	...	3½%	6½%	...	
10. Nimapara Central Co-operative Union, Ltd.	26,377	1,23,794	10,404	2% and 4%	6½% and 7½%	...	
11. Balasore Central Co-operative Bank, Ltd.	1,76,782	8,01,108	26,164	3%	6½% and 7½%	...	
12. Bhadrak Central Co-operative Bank, Ltd.	84,055	3,58,025	8,323	3%	7½%	...	
13. Sambalpur Central Co-operative Bank, Ltd.	22,866	1,08,349	...	2,23 and 3½%	6½% and 20%	...	
14. Bargarh Central Co-operative Bank, Ltd.	41,831	1,21,407	...	3½% and 5%	7½% and 10%	...	
15. Berhampur Co-operative Central Bank, Ltd.	1,09,577	12,58,448	12,906	4%	7½%	5%	
16. Aska Co-operative Central Bank, Ltd.	1,01,490	8,44,267	10,633	1 to 5%	5 to 7½%	5% 3%	Individuals. Societies.
Total	10,22,830	62,20,158	1,29,641	...	...	...	

Finance Statement of Central Co-operative Banks and Unions of Orissa

PART

Name of Bank.	Deposits and debentures of the kind dealt with in columns 1 and 2 of Part I.								
	On current Account.	On Savings Bank Account.	Recurring and Provident Fund deposits.		Deposits for not more than three months.	Amount matured but not claimed.	Other deposits and debentures falling due		
			Matured for payment.	Not matured.			In twelve months from commencement of present quarter (i.e., of quarter in which this return is submitted).		In next twelve months.
							In the next thirty days.	In the next eleven months.	
	1	2	3(a)	3(b)	4	5	6	7	8
	Rs.	Rs.	Rs.	Rs.	Rs.	Rs.	Rs.	Rs.	Rs.
1. Orissa Provincial Co-operative Land Mortgage Bank, Ltd.	...	...	...	...	...	...	...	...	...
2. Cuttack Central Co-operative Bank, Ltd.	...	27,153	...	19,353	...	3,04,446	...	6,758	490
3. Banki-Dompura Central Co-operative Union, Ltd.	...	4,028	...	8,605	...	...	13,178	30,327	21,950
4. Kujang Central Co-operative Union, Ltd.	...	8,591	...	5,254	...	77,147	...	...	23,085
5. Kendrapara Central Co-operative Bank, Ltd.	...	1,152	1,176	556	...	1,44,165	...	2,205	...
6. Jajpur Central Co-operative Bank, Ltd.	...	3,924	...	6,311	...	1,58,276	...	...	...
7. Angul Central Co-operative Banking Union, Ltd.	...	882	48	5,010	...	...	...	42,473	23,424
8. Puri Central Co-operative Bank, Ltd.	...	10,423	30	2,772	...	1,06,129	...	...	...
9. Khurda Central Co-operative Bank, Ltd.	...	11,306	...	15,723	...	65,786	...	41,598	3,647
10. Nimapara Central Co-operative Union, Ltd.	...	209	...	...	...	12,054	...	2,324	...
11. Balasore Central Co-operative Bank, Ltd.	...	4,464	3,079	5,639	...	5,98,033	...	...	...
12. Bhadrak Central Co-operative Bank, Ltd.	...	3,867	931	8,361	...	1,24,114	...	...	...
13. Sambalpur Central Co-operative Bank, Ltd.	...	1,789	...	2,261	...	53,219	...	...	...
14. Bargarh Central Co-operative Bank, Ltd.	...	663	...	2,831	...	29,845	...	...	...
15. Berhampur Co-operative Central Bank, Ltd.	2,00,891	92,824	...	10,528	...	2,100	56,325	2,67,503	1,18,605
16. Aska Co-operative Central Bank, Ltd.	9,864	12,718	...	12,596	...	10,887	6,890	72,472	1,88,002
Total	2,10,755	1,83,993	5,264	1,05,810	...	16,86,211	76,393	4,65,463	3,79,403

for the quarter ending the 31st March 1942.

II.

Name of Bank.	Deposits and debentures of the kind dealt with in columns 1 and 2 of Part I—concl'd.				Repayment of loans by societies.			Remarks.
	Other deposits and debentures falling due—concl'd.		Amount of loans outstanding against societies (columns 20 and 21 of Part I).	Of the sum mentioned in column 11, the amount overdue from societies.	Estimated.		Actuals in twelve months preceding the present quarter.	
	In twelve months following.	In subsequent years.			In twelve months from the commencement of the present quarter.	In next twelve months.		
—	9	10	11	12	13	14	15	16
	Rs.	Rs.	Rs.	Rs.	Rs.	Rs.	Rs.	
1. Orissa Provincial Co-operative Land Mortgage Bank, Ltd.	...	...	1,19,394	...	11,212	11,212	3,572	
2. Cuttack Central Co-operative Bank, Ltd.	2,009	2,529	4,32,800	4,25,792	50,000	45,000	37,269	
3. Banki-Dompara Central Co-operative Union, Ltd.	22,132	12,303	2,45,935	2,40,178	65,000	70,000	40,312	
4. Kujang Central Co-operative Union, Ltd.	...	1,525	1,61,046	1,61,046	30,000	30,000	83,573	
5. Kendrapara Central Co-operative Bank, Ltd.	...	227	1,84,797	1,79,942	18,000	20,000	21,690	
6. Jaipur Central Co-operative Bank, Ltd.	...	1,426	2,10,874	2,04,717	25,000	25,000	24,297	
7. Angul Central Co-operative Banking Union, Ltd.	23,426	23,484	2,09,434	2,05,271	16,000	16,000	20,639	
8. Puri Central Co-operative Bank, Ltd.	...	...	1,23,793	1,23,793	3,000	9,000	12,501	
9. Khurda Central Co-operative Bank, Ltd.	2,773	6,859	1,92,088	1,81,326	30,000	20,000	31,711	
10. Nilmapara Central Co-operative Union, Ltd.	...	50	84,329	83,143	16,000	12,000	11,887	
11. Balasore Central Co-operative Bank, Ltd.	...	...	5,41,913	5,41,639	90,000	80,000	1,37,214	
12. Bhadrak Central Co-operative Bank, Ltd.	...	2,571	2,59,052	2,59,052	25,000	20,000	21,304	
13. Sambalpur Central Co-operative Bank, Ltd.	...	...	76,502	76,502	12,000	12,000	6,483	
14. Bargarh Central Co-operative Bank, Ltd.	...	...	58,043	56,055	17,000	16,000	17,113	
15. Berhampur Co-operative Central Bank, Ltd.	69,015	79,919	5,72,013	1,62,354	2,52,515	75,900	3,43,930	
16. Aska Co-operative Central Bank, Ltd.	63,937	24,342	5,78,985	3,37,327	1,50,000	1,50,000	1,64,254	
Total	1,83,293	1,55,235	40,55,998	32,43,195	9,10,727	6,05,112	9,31,398	

PART III.

Statement showing the liabilities falling due in the next four quarters and the estimated repayment of loans by societies.

Name of Bank.	Portion of deposits or debentures of the kind dealt with in columns 1 and 2 of Part I falling due in each quarter in twelve months from commencement of present quarter (6th and 7th columns of Part II).				Unpaid matured deposits.	Repayments of loans by societies estimated in each quarter in twelve months from commencement of present quarter (column 13 of Part II).			
	I Quarter.	II Quarter.	III Quarter.	IV Quarter.		I Quarter.	II Quarter.	III Quarter.	IV Quarter.
	1	2	3	4		6	7	8	9
	Rs.	Rs.	Rs.	Rs.	Rs.	Rs.	Rs.	Rs.	Rs.
1. Orissa Provincial Co-operative Land Mortgage Bank, Ltd.	...	...	...	...	...	1,710	1,351	3,184	4,967
2. Cuttack Central Co-operative Bank, Ltd.	6,758	...	...	...	2,04,446	20,000	5,000	5,000	20,000
3. Banki-Dompura Central Co-operative Union, Ltd.	13,178	27,457	2,870	...	...	30,000	10,000	10,000	15,000
4. Kujang Central Co-operative Union, Ltd.	...	...	...	...	77,147	10,000	2,000	8,000	10,000
5. Kendrapara Central Co-operative Bank, Ltd.	...	2,208	...	...	1,47,540	4,823	8,000	3,000	2,172
6. Jajpur Central Co-operative Bank, Ltd.	...	...	...	...	1,58,276	5,112	13,500	4,000	2,368
7. Angul Central Co-operative Banking Union, Ltd.	...	8,850	33,623	...	...	4,000	8,000	2,000	2,000
8. Puri Central Co-operative Bank, Ltd.	...	...	...	...	1,06,129	700	1,500	400	400
9. Khurda Central Co-operative Bank, Ltd.	...	41,398	...	...	65,758	2,297	15,000	6,700	8,000
10. Nimapara Central Co-operative Union, Ltd.	2,321	...	...	...	12,064	4,899	5,000	4,000	2,101
11. Balasore Central Co-operative Bank, Ltd.	...	...	...	...	5,98,038	27,531	30,000	22,000	10,169
12. Bhadrak Central Co-operative Bank, Ltd.	...	...	...	...	1,25,045	8,000	7,000	5,000	5,000
13. Sambalpur Central Co-operative Bank, Ltd.	...	...	...	...	53,306	6,000	2,000	2,000	2,000
14. Bargarh Central Co-operative Bank, Ltd.	...	...	...	...	29,845	8,441	5,000	2,300	1,250
15. Berhampur Co-operative Central Bank, Ltd.	1,63,133	1,16,525	82,630	6,540	2,100	72,853	53,461	54,236	71,916
16. Aska Co-operative Central Bank, Ltd.	19,390	40,000	13,530	6,892	...	50,000	30,000	30,000	40,000
Total	2,08,733	2,36,468	82,653	12,932	16,79,731	2,56,670	1,96,832	1,61,820	1,95,406

CUTTACK :
The 8th July 1942.

S. C. ROY,
Deputy Registrar, Co-operative Societies, Orissa.